Ref.: APMuL/CERC/28042021
Date: 28.04.2021

To

The Secretary
Central Electricity Regulatory Commission
3rd and 4th Floor, Chanderlok Building
36 Janpath, New Delhi -110001

Sub.: Comments on - Draft Order dated 12.04.2021 – "A mechanism to determine Compensation on account of installation of Emission Control System by the generating companies in compliance with the Revised Emission Standards issued by Ministry of Environment, Forest & Climate Change (MoEFCC), Government of India, vide Environment (Protection) Amendment Rules, 2015 on 7th December, 2015 in respect of the Thermal Power Generating stations whose tariff is determined through competitive bidding under Section 63 of the Electricity Act, 2003."

Dear Sir

With reference to the comments invited by the Hon'ble Commission on the above mentioned draft Order, we hereby submit our comments on the same with a request to kindly take the same on record.

Thanking You,

Yours Sincerely,

For **Adani Power (Mundra) Limited**



Authorized Signatory
Encl.: As mentioned above

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